

GOVERNMENT OF INDIA
MINISTRY OF ATOMIC ENERGY
RAJYA SABHA
QUESTION NO 25.11.2010
ANSWERED ON
AMENDMENT TO ATOMIC ENERGY ACT .

1712 Shri Sabir Ali

Will the Minister of COALCOALATOMIC ENERGY be pleased to state :-

(a) whether Government contemplates any amendment to the Atomic Energy Act to facilitate private partnership in generating nuclear energy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS

(SHRI V NARAYANASAMY):

(a) to (c) The Atomic Energy Act, 1962 allows the Central Government to produce, develop, use and dispose of atomic energy either by itself or through any authority or corporation established by it or a Government Company. As of today Nuclear Power Corporation of India Limited (NPCIL) & Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) are two Public Sector Undertakings authorized for this purpose. Private Sector can participate in setting up of nuclear power plants as a junior equity partner. For the present, participation of Indian private sector in nuclear power generation projects will continue to be as per the existing provisions of Atomic Energy Act, 1962.

Private sector in India is in a position to participate in setting up nuclear power plants through supply of components, equipment and works contracts.